Haryana Government

ENVIRONMENT, FORESTS AND WILDLIFE DEPARTMENT

NOTIFICATION

The 28th February, 2024

No.S.O.10/C.A.16/1927/S.29/2024.- In exercise of the powers conferred under sub-section (1) read with sub-section (2) of section 29 of the Indian Forest Act, 1927 (Central Act 16 of 1927), the Governor of Haryana hereby declares the land described in the Schedule given below to be protected forests to which the provisions of Chapter IV of the said Act, shall be applicable, namely:-

SCHEDULE

District	Tehsil	Village	Description of field		Total Area		
			Khasra No.		(in acres)		
			Had-Bust No.	Khasra No./Killa No.	Acre	Kanal	Marla
Charkhi Dadri	Badhra	Unn	326	92	143.31	1000	0
				13		11	4
				94		14	0
				94/1		02	3
				99		18	15
Charkhi Dadri	Badhra	Noranga-bass Jattan	185	187	626.65	542	6
				188		177	6
				189		347	18
				190		380	8
				191		303	1
				192		246	17
				193		85	1
				194		46	7
				195		216	0
				196		298	4
				198		439	15
				199		393	3
				200		330	0
				200/1		377	0
				202/1		412	1

				220		418	16
Charkhi Dadri	Dadri	Shiswala		92	503.66	1089	14
				93		922	1
				94		401	8
				95		1292	9
				96		119	8
				97		93	1
				98		19	1
				100		25	18
				101		35	7
				102		7	18
				99		23	2
Charkhi Dadri	Badhra	Bilawal	6	93	199.95	135	8
				95		230	5
				96		314	3
				98/2 min		244	2
				101		98	19
				102		271	7
				103		156	15
				107		237	2
				108		10	9
				110 min			

VINEET GARG

Additional Chief Secretary to Government, Haryana,

Environment, Forests and Wildlife Department.